

above, in which prices have been statutorily fixed, the prices were fixed after consultation between the Central Government and the State Government concerned except in the case of West Bengal; the Government of West Bengal could not consult the Government of India before statutorily fixing the prices.

#### Alarm Chains

\*296. Shri Ram Harkh Yadav: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the alarm chains in some of the railway trains have been removed;

(b) if so, the names and number of the trains from which such removal has taken place; and

(c) the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) A statement is placed on the Table of the House. [Placed in Library. See No. LT-2391/64].

(c) The blanking off of alarm chains was found necessary in view of persistent misuse of the apparatus and resultant adverse effects, including serious dislocation of train services and consequent inconvenience to passengers.

#### Pakistanis Working under Port Commissioner, Calcutta

\*297. { Shri P. R. Chakraverti:  
Shri P. C. Borooah:  
Shri Tridib Kumar  
Chaudhuri:  
Shri S. N. Chaturvedi:  
Dr. Ranan Sen:  
Shri Dinan Bhattacharya:  
Dr. Saradish Roy:

Will the Minister of Transport be pleased to state:

(a) the number of Pakistani nationals working under the Port Commissioner in Calcutta;

(b) the number of letters of resignation tendered by them in January, 1964;

(c) the number of resignations accepted; and

(d) the arrangements made to replace them?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (d). There were 1981 Pakistani nationals working under the Calcutta Port Commissioners at the beginning of 1964. Up to the end of January, 1964, 350 of them submitted their resignations. The number of resignations up to the 19th February 1964 was 1073. All the resignations have been accepted by the Port Authorities. The resultant vacancies will be filled up in accordance with the normal procedure.

#### Sugar Marketing Board

\*298. { Shri S. B. Patil:  
Shri D. J. Naik:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Sugar Marketing Board is expected to be set up by Government before the next season to deal with the distribution of sugar; and

(b) if so, the functions of the Board and its constitution?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The matter is under consideration.

(b) The Board, when formed, will be responsible for arranging distribution of sugar produced by factories within the country and for export outside. Its constitution will be drawn up when a decision on its establishment has been taken.